

ITEM NO.1501 COURT NO.14 SECTION XII Revised

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8617/2013

V.VINCENT VELANKANNI

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([HEARD BY: HON. SANDEEP MEHTA AND HON. R. MAHADEVAN, JJ.])

WITH

S.L.P.(C)...CC No. 3704-3706/2012 (XII)

Date : 30-09-2024 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. Vijay Kumar, AOR

Mr. Prashant Bhushan, AOR
Mr. Anurag Tiwary, Adv.

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR
Mr. Abid Ali Beeran P, AOR

Hon'ble Mr. Justice Sandeep Mehta pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice R. Mahadevan.

Civil Appeal No(s). 8617/2013

The appeal is dismissed in terms of the signed reportable judgment.

Pending applications, if any, shall stand disposed of.

S.L.P.(C)...CC No. 3704-3706/2012

Delay condoned.

Leave granted.

The appeals are disposed of in terms of the signed reportable judgment.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)

AR-CUM-PS

(Signed reportable judgment is placed on the file)

(NIDHI WASON)

COURT MASTER (NSH)